The Gujarat Contingency Fund (Temporary Increase) Act, 1972

Act 24 of 1972

Keyword(s):
Contingency, Fund

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 6th December 1972, is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 24 OF 1972

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 15th December, 1972.)

An Act to provide for temporary increase in the Contingency Fund of the State.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:

1. This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1972.

2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, for a period beginning from the commencement of the Gujarat Contingency Fund (Temporary Increase) Ordinance, 1972 and ending on the 30th September, 1973, there shall be paid into the Contingency Fund of the State established under the said section 2, a sum of thirtyfive crores of rupees from and out of the Consolidated Fund of the State of Gujarat.
3. The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1972 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.
The following Act of the Gujarat Legislature having been assented to by the Governor on the 3rd November, 1973, is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.


(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th November, 1973).


It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows:

1. This Act may be called the Gujarat Contingency Fund (Temporary Increase) (Amendment) Act, 1973.

2. In the Gujarat Contingency Fund (Temporary Increase) Act, 1972, in sec.-Amendment 2, for the figures, letters and word "30th September 1973" the figures, letters of secion 2 and word "31st December 1973" shall be substituted.
The Gujrat Contingency Fund (Temporary Increase) (Amendment) General Clauses Act, 1973 is hereby repealed and the provisions of section 7 of the Bombay 6 of General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 3rd March 1976 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT NO. 3 OF 1976.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 9th March 1976).

An Act to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:

1. This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1976.
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, the extent of the sum of twenty crores of rupees specified in section 2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall, during the period beginning from the commencement of this Act and ending on the 31st March 1976, be raised to thirty crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1975 and the Gujarat Contingency Fund (Temporary Increase) (Second) Ordinance, 1975 are hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if those Ordinances were enactments.
The following Act of the Gujarat Legislature having been assented to by the Governor on the 1st July, 1980 is hereby published for general information.

N. B. PATEL,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 1 OF 1980,

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 1st July, 1980.

AN ACT

to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Thirty-first Year of the Republic of India as follows:—

1. This Act may be called the Gujarat Contingency Fund (Temporary Increase) short title, 1980.
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, the extent of the sum of twenty crores of rupees specified in section 2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall during the period beginning from the commencement of this Act and ending on the 30th September, 1980, be raised to fifty crores of rupees.
The following Act of the Gujarat Legislature having been assented to by the Governor on the 15th January, 1983 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 1 OF 1983.

(First published, after having received the assent of the Governor in the “Gujarat Government Gazette” on the 19th January, 1983).

AN ACT

to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Thirty-third Year of the Republic of India as follows :-

1. This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1982.
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, the extent of the sum of twenty crores of rupees specified in section 2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall, during the period beginning from the commencement of the Gujarat Contingency Fund (Temporary Increase) Act, 1982 and ending on the 31st March, 1983, be raised to eighty crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1982 is hereby repealed.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 16th September, 1983 is hereby published for general information.

J. P. VASAVADA,
Joint Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 13 OF 1983

(First published after having received the assent of the Governor in the “Gujarat Government Gazette” on the 17th September, 1983).

AN ACT

To provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Thirty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1983.

(2) It shall be deemed to have come into force on the 26th July, 1983.
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, the extent of the sum of twenty crores of rupees specified in section 2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall during the period beginning from the commencement of the Gujarat Contingency Fund (Second Temporary Increase) Ordinance, 1983 and ending on the 31st March, 1984 be raised to eighty-five crores of rupees.

3. The Gujarat Contingency Fund (Second Temporary Increase) Ordinance, 1983 is hereby repealed.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 23rd September, 1984 is hereby published for general information.

J. P. VASAVADA,
Special Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. 16 of 1984.

(First published after having received the assent of the Governor in the “Gujarat Government Gazette” on the 26th September, 1984.)

An Act to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1984.

(2) It shall be deemed to have come into force on the 25th June, 1984.
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, (hereinafter referred to as "the principal Act"), the extent of the sum of thirty crores of rupees specified in section 2 of the principal Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall during the period beginning from the commencement of this Act and ending on the 31st March, 1985 be raised to forty five crores of rupees.

3. (1) The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1984 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 10th February 1986, is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department

GUJARAT ACT NO. 6 OF 1986.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 15th February, 1986).

An Act to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1986.

(2) It shall be deemed to have come into force on the 4th December, 1985.
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, (hereinafter referred to as "the principal Act"), the extent of the sum of thirty crores of rupees specified in section 2 of the principal Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall during the period beginning from the commencement of this Act and ending on the 31st March, 1986 be raised to seventy five crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1985 is hereby repealed.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
Governor on the 14th August 1986 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 18 OF 1986.

(First published, after having received the assent of the Governor in the

An Act to provide for temporary increase in the Contingency Fund
of the State of Gujarat,

It is hereby enacted in the Thirty-seventh Year of the Republic of India
as follows:—

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary
Increase) (Second) Act, 1986.

(2) It shall be deemed to have come into force on the 7th May, 1986.
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, the amount of the sum of thirty crores of rupees specified in section 2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall during the period beginning from the commencement of this Act and ending on the 31st March, 1986, be raised to two hundred seventy five crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) (Second) Ordinance, 1986 is hereby repealed.
The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 11th February, 1987 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 3 OF 1987

(First published, after having received the assent of the Governor in the “Gujarat Government Gazette” on the 13th February, 1987)

AN ACT

to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1987.

(2) It shall be deemed to have come into force on the 23rd October, 1986.

IV-Extra-3-1
2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, the extent of the sum of thirty crores of rupees specified in section 2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall, during the period beginning from the commencement of this Act and ending on the 31st March, 1987, be raised to four hundred crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) (Third) Ordinance, 1986 is hereby repealed.
The following Act of the Gujarat Legislature having been assented to by the Governor on the 10th March, 1988 is hereby published for general information.

J. N. BHATT,
Secretary to the Government of Gujarat,
Legal Department.


(First published, after having received the assent of the Governor in the “Gujarat Government Gazette” on the 11th March, 1988.)

AN ACT

to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows:—

1. (I) This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1988.

(2) It shall be deemed to have come into force on the 21st October, 1987.

IV-Ex-3]
2. Notwithstanding anything contained in Section-2 of the Gujarat Contingency Fund Act, 1960, the extent of the sum of thirty crores of rupees specified in Section-2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall during the period beginning from the commencement of this Act and ending on the 31st March, 1988 be raised to one hundred thirty crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1987 is hereby repealed.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor
on the 16th January, 1993 is hereby published for general information.

R. M. MEHTA,
Secretary to the Government of Gujarat.
Legal Department.

GUJARAT ACT NO. 2 OF 1993.

(First published, after having received the assent of the Governor in the "Gujarat

AN ACT
to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Forty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary

(2) It shall be deemed to have come into force on the 1st December, 1992.

2. Notwithstanding anything contained in section 2 of the Gujarat Contingency
Fund Act, 1960, the extent of the sum of fifty crores of rupees specified in
section 2 of the said Act as the sum to be paid into the Contingency Fund of
the State of Gujarat shall, during the period beginning from the commencement
of this Act and ending on the 31st March, 1993, be raised to seventy-five crores of
rupees.

3. The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1992 is hereby
repealed.

IV-Extra—2

GOVERNMENT CENTRAL PRESS, GANDHINAGAR.
PART-IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 5th March, 1997 is hereby published for general information.

KUM. H. K. JHAPARI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 5 OF 1997.
(First published, after having received the assent of the Governor in the Gujarati Government Gazette on the 5th March, 1997).

AN ACT
to provide for temporary increase in the Contingency Fund
of the State of Gujarat.

It is hereby enacted in the Forty-eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1997.

(2) It shall be deemed to have come into force on the 22nd October, 1996.

2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1965, the extent of the sum of fifty crores of rupees specified in section 2 of the said act as the sum to be paid into the Contingency Fund of the State of Gujarat shall, during the period beginning from the commencement of this Act and ending on the 31st March, 1997 be raised to five hundred crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) (Second) Ordinance, 1996 is hereby repealed.

GOVERNMENT CENTRAL PRESS, GANDhinagar.
The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th March, 1998, is hereby published for general information.

Kum. H. K. JHAVERI, Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.


(First published, after having received the assent of the Governor in the Gujarat Government Gazette, on the 30th March, 1998).

AN ACT

to provide for temporary increase in the Contingency Fund of the State of Gujarat.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Contingency Fund (Temporary Increase) Act, 1998.

   (2) It shall be deemed to have come into force on the 21st January, 1998.

2. Notwithstanding anything contained in section 2 of the Gujarat Contingency Fund Act, 1960, the extent of the sum of two hundred crores of rupees specified in section 2 of the said Act as the sum to be paid into the Contingency Fund of the State of Gujarat shall, during the period beginning from the commencement of this Act and ending on the 31st March, 1998, be raised to three hundred crores of rupees.

3. The Gujarat Contingency Fund (Temporary Increase) Ordinance, 1998 is hereby repealed.

IV—Ex. 4 1